

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-162/2007

In the matter of :

Ajay Batra & Ors.

....PETITIONER

Vs.

BHP Machines Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 29.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Uttam Dutt & Mr. Tarun
Sharma & Mr. CS Chauhan, for P-2
Mr. Deepak Jain, Advocate
With Mr. Tanpreet Gulati, Advocate
Ms. Jaspreet Avlakh, Advocate
Mr. Ankush Diwan, Proxy Counsel
For Mr. Mohak Bhadana, Counsel
For Respondent 4,5 & 14


For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the Applicant/petitioner is present and it is represented by the Applicant/petitioner that Application in CA No.94/C-III/ND/2017 has been moved for the purpose of restoration of the main Company Petition which had been dismissed for non-prosecution vide order of this Tribunal dated 27.11.2017. Ld. Counsel for the respondent is present and represents that he would like to file a counter to the application seeking for restoration of the main C.P.

Taking into consideration the said representation, 10 days time is granted to the respondent to file its reply to the application.

Post the Application for hearing on 14.12.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit